

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **15.02.2024** THROUGH VIDEO CONFERENCING

PRESENT: HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

APPLICATION NUMBER :
PETITION NUMBER : CP(IB)/195(CHE)/2023
NAME OF THE PETITIONER(S) : Vivriti Capital Ltd.
NAME OF THE RESPONDENTS : Right Health Platter Pvt. Ltd.
UNDER SECTION : Sec 7 Rule 4 of IBC, 2016

ORDER

Ms. R. Raghasudha, Ld. Counsel for the Petitioner.

Shri. Ashwin Raman, Ld. Counsel for the Respondent.

On the last date, Petitioner was directed to file updated report of the Information Utility in Form-D.

Updated record of default in Form-D filed vide S.R. No.192 dated 09.01.2024.

Affidavit of Service filed vide S.R. No. 274 dated 17.01.2024.

Counsel for the Petitioner submits that she has received the counter yesterday. She seeks and is granted two weeks to file rejoinder and serve copy on the Counsel for the Respondent.

List this petition for hearing on **05.04.2024**.

Sd/-

**VENKATARAMAN SUBRAMANIAM
MEMBER (TECHNICAL)**

Sd/-

**SANJIV JAIN
MEMBER (JUDICIAL)**

vs